

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal no. 41 of 2013

Dated : 9th April, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Bharat Sugar Mills & Anr. ...Appellant(s)

Versus

Bihar State Electricity Board & Ors. ...Respondent(s)

Counsel for the Appellant(s): Mr. Pankaj Bhagat

Counsel for the Respondent(s): Mr. Mohit Kr. Shah
Ms. Shilpi Shah
Mr. Lakshman Bhakta, Adv. &
Dy. Secy., BERC

ORDER

Mr. Lakshman Bhakta, Learned Counsel and Dy. Secy, BERC undertakes to file vakalatnama on behalf of the Respondent - 'Commission'. The Learned Counsel for the Respondents want some time to file their respective reply. Accordingly, they are permitted to file their respective replies on or before 07.05.2013 after serving copy on the other side.

Post the matter for hearing on **15.05.2013**. In the meantime, rejoinder be filed, if any.

(Rakesh Nath)
Technical Member
mk/vt

(Justice M. Karpaga Vinayagam)
Chairperson